

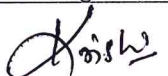
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURASAMY – MEMBER (TECHNICAL)**


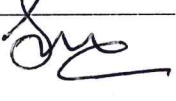
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) SR.No.3763/9/HDB/2017
NAME OF THE COMPANY	Narne Constructions Private Limited
NAME OF THE APPLICANT/PETITIONER	Col. Giridhar & H. Ravindranath
NAME OF THE RESPONDENT(S)	Narne Constructions Private Limited
UNDER SECTION	9 of IBC, 2016

Counsel for Applicant/Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
B. KRISHNA SHARMA	Adv	9848662339	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Srikanth Hariharan		info@hariharanlaw.com	
Representing V. HARI HARAN	Advocate	9949236816	

ORDER

Heard. Shri B.Krishna Sharma, Ld. Counsel for the Petitioner. Shri Srikanth Hariharan on behalf of V.Hari Haran, Ld. Counsel for the Respondent.

The Ld. Counsel for the Respondent submits that in pursuant to the order dated 02.04.2015 in C.C.No.732 of 2010 by the District Consumer Disputes Redressal Forum-III, Hyderabad, the Hon'ble High Court has passed an Interim Order dated 15-09-2017 suspending it. Therefore, he submits the present Company Petition is not maintainable.

The Ld. Counsel for the Petitioner submits that his Senior Counsel is out of station and requested to post the matter after 10 days.

Case is posted to 13-11-2017 under the caption "Part Heard"


Member (T)

pc


Member (J)